

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 3**  
**(IB)-409(PB)/2017**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Co. Ltd.

.... Petitioner

Vs.

Net 4 India Ltd.

.... Respondent

**SECTION:**

**Under Section 7 of IBC, 2016 in CIRP**

**Order delivered on 13.07.2020**

**Coram:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner:

Mr. Sumit Gupta, Adv.

Ms. Pooja Mahajan, Ms. Mohana and Mr. Gaurav Arora,  
Advs. with Mr. Vikram Bajaj, RP

For the Respondent :

Ms. Pallavi Mishra, Adv.

Mr. Arush Kumar, Adv. for R-3 in IA No. 1756

Mr. Gauhar Mirza, Mr. Nishant Doshi & Mr. Abhishek  
Shivpuri, Adv. for R-5 & 6

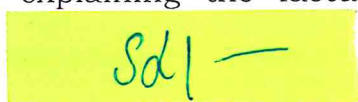
Ms. Charchika Yadav and Mr. Dhruv Gautam, Advs.


Mr. Ramprakash Agrawal, Adv.

Mr. Rakesh Kumar and Mr. Prashant Mehta, Advs. for  
Objector

**ORDER**

Since the issues are complicated and the entire substratum of the Company/Corporate Debtor, as per the submissions of RP counsel appears to have been diverted to various other companies, we are of the view that Application CA/1140 and CA/1756 shall be decided before adjudicating CA/2395 filed for approval of the Resolution Plan, therefore, list CA/1140 and CA/1756 for hearing on **30.07.2020** with a peremptory direction to all the parties to appear and argue the applications aforementioned. The Resolution Professional is directed to file additional affidavit explaining the factual aspects in detail.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**